

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No.138 of 2020**

**IN THE MATTER OF:**

**Mukesh Goel**

**...Appellant**

**Versus**

**Goel Entrade Pvt. Ltd. & Ors.**

**...Respondents**

**For Appellant:**

**Ms. Shweta Bharti and Ms. Shradha Rathore,  
Advocates**

**For Respondents:**

**Shri Rakesh Dubey, Advocate (R-1, 2 and 3)**

**O R D E R**  
**(Virtual Mode)**

**16.03.2021** Counsel for Appellant states that there is effort to settle the matter between the parties. He states that the matter may be adjourned.

List the Appeal 'for admission (after Notice) hearing' on 30<sup>th</sup> April, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*